

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
MISCELLANEOUS APPLICATION NO.- 1 of 2025
ORIGINAL APPLICATION NO.116 of 2022/EZ**

IN THE MATTER OF

Ramakanta Rout and Others

Applicant

Versus

State of Odisha and Others

Respondent(s)

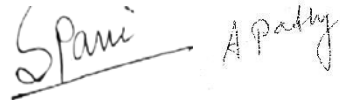
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PLACE: Bhubaneswar

DATE: 12/02/2025

**SANKAR PRASAD PANI,
ASHUTOSH PADHY**



ADVOCATES

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OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

1070, Hospital Road, Modipara, Sambalpur-768002

No... 81...../

V-(B)MSW/02/2005-06

Date... 08.01.2025

From.

Dr. S.N. Nanda
Regional Officer

To

The Member Secretary,
 State Pollution Control Board, Odisha,
 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,
 Bhubaneswar-751012

Sub: Submission of inspection report and analysis report of Bargarh Municipality,
 At/PO/Dist: Bargarh

Sir,

With reference to the subject cited above this is to intimate that the above Municipality was inspected on dt. **02.01.2025** in connection with the management of sewage effluent and disposal of solid waste and Physical surveys of solid waste generated by the Municipality. However, the following non-compliances were observed by the Board Officials of this office during the day of inspection.

- The amount of Rs 1,84,42,800 /- (Rupees One Crore Eighty-Four Lakhs Forth Two Thousand Eight Hundred Only) has not been deposited by the Municipality Authority towards the fine imposed by the Hon'ble NGT, EZ Bench, Kolkata
- The Municipal authority has not completed bio-mining activity at the solid waste dumpsite at Ward No. 15.
- The Municipality Authority has not taken any steps towards setting up five Sewage Treatment Plants (STPs) of 125 KLD at five different locations inside the municipality and directed the STPs to be installed and made operational by dt. **31.12.2023**.
- The Municipality Authority has not yet applied for renewal of CTO for the Septage Treatment Plant (SeTP) of 30 KLD capacity at Tentela, Dist: Bargarh
- The Municipal authority has not completed the treatment of legacy waste as the Hon'ble Court directs to ensure complete treatment of legacy waste by dt. **31.12.2023**
- The surface water sample was collected from upstream (near Bargarh Law College) and downstream (near PHED pada at the old water intake point) of Bargarh town from Jeera River. The analysis report is enclosed for reference with regard to pH, TSS, DO, BOD, and COD. Analysis report obtained for surface water reveals that the DO and BOD do not conform to the Standards for both Class B and Class C water. For rest parameters such as TC, FC, and other parameters, the water samples have been sent to Central Laboratory, State Pollution Control Board, Odisha, Bhubaneswar.
- The unsegregated municipal solid waste was being dumped haphazardly on the bank of Jeera River during the day of inspection.

- It was also observed that the untreated urban wastewater was being discharged directly into the Jeera River at various points polluting the River Jeera
- The Municipality authority has not adopted any methodology for the quantification of solid waste generation inside the Municipal area. The wastes are unsegregated and are dumped in the open dispersedly. The polythenes and other plastic wastes are found scattered all around creating a nuisance. Monitoring and supervision of Municipality officials are found lacking as a result management of Solid waste is not satisfactory.
- The garbage and waste materials generated from the Municipal area are being disposed by throwing and dumping here and there in an unplanned manner
- The waste, generation, collection & disposal inside the Municipal area are not maintained by the Municipality.
- The solid waste generated inside the Municipal area is found to be un-segregated during the day of inspection.
- The Municipal Authority may be directed to provide more numbers of storage bins & types of machinery for collection, transportation & disposal of solid waste inside the Municipal area.
- The Municipality has no records of the actual number of households covered under collection of waste.
- The Municipality authority has provided a drainage system in all wards for the collection of wastewater generated from the different areas of the wards.

Therefore, the Municipality authority may be directed to install sewage Treatment Plant (STP) of adequate capacity for the treatment of wastewater generated from the Municipal area and apply consent to operate to the Board. The Municipality authority should ensure that the treated wastewater meets the prescribed norm of the Board before being discharged to any water body. This is for your information and necessary action.

Yours faithfully,

Encl: As above



Regional Officer

Memo No...82...../Date...08.01.2025

Copy forwarded to the **Collector and District Magistrate, Bargarh** for information and necessary action.



Regional Officer

Memo No...83...../Date...08.01.2025

Copy forwarded to the **Executive Officer, Bargarh Municipality, At/PO/Dist: Bargarh** for information and necessary action. He is requested to apply for consent to operate in the online consent management and monitoring system on our website; www.ospcboard.org with all relevant documents. The detailed procedure to apply consent to operate online is given in our website and install sewage Treatment Plant (STP) of adequate capacity for the treatment of wastewater generated from the Municipality area immediately.



Regional Officer

**INSPECTION REPORT ON VERIFICATION OF THE ACTION TAKEN AND
PRESENT STATUS OF THE DUMP SITE, AT-WARD NO. 15 OF BARGARH
MUNICIPALITY IN THE MATTER OF O.A. NO.116/ 2022/ EZ-RAMAKANTA ROUT
& OTHERS VS. STATE OF ODISHA & OTHERS.**

The Hon'ble NGT, EZ Bench, Kolkata vide their order dt. 23.03.2023 has disposed the Original Application viz, O.A. no.- 116/ 2022/ EZ- Ramakanta Rout & Others Vs. State of Odisha & Others with certain directions to the Bargarh Municipality contained in para- 26, 27, and 28 of the Order.

In this regard, the alleged Dump site at Ward no.- 15 of M/s Bargarh Municipality was inspected on dt.02.01.2025. The Executive Officer of M/s Bargarh Municipality, Sri Hara Prasad Bhoi (OAS) (S) was contacted over the phone to know the present status of the matter. Sri P K Barik, Jr. Sanitation Expert was present during the inspection and the following observations were made.

Observation.

Para 26- (i) The amount of Rs 1,84,42,800 /- (Rupees One Crore Eighty-Four Lakhs Forth Two Thousand Eight Hundred Only) has to be deposited in an escrow account to be utilized for the remediation measures for legacy waste as well as bio-mining and all other remedial measures as may be required for Bargarh Municipality.

Observation- The current status of the amount deposited in the escrow account was unavailable with the Bargarh Municipality during the inspection. However, Sri P K Barik, Jr. Sanitation Expert informed that a certain amount has been sanctioned for bio-mining of legacy waste from the Housing and Urban Development Department, Govt. of Odisha vide their letter no. 24136 dt. 16.11.2024. However, on the day of inspection bio-mining activity was not in operation at the solid waste dumpsite at Ward No. 15.

Para 26- (ii) The Municipality has proposed setting up five Sewage Treatment Plants (STPs) of 125 KLD at five different locations inside the municipality and directing the STPs to be installed and made operational by dt.31.12.2023

Observations- No such STPs of the said capacity have been installed by the Bargarh Municipality till date or no document was available with the municipality during the inspection regarding STP establishment. However, the Municipality has installed and made operational one Septage Treatment Plant (SeTP) of 30 KLD capacity at Tentela, and has obtained CTO vide letter no.- 562 dt.04.03.2022 **valid up to dt.31.03.2022**. The Municipality has not yet applied for renewal of the same. During inspection, water sample could not be collected from the SeTP as there was no

discharge from the final outlet. The Municipality has provided 02 nos. of cesspool vehicles of 3 KLD capacity each for transportation of septage from households to the SeTP plant.

Para 26- (iii) Regarding the treatment of legacy waste, the Court directs to ensure complete treatment of legacy waste through bio-mining/ Micro composting centers/ material recovery facilities by dt.31.12.2023

Observation- The Municipal Authority has not yet completed the remediation of the legacy waste at the alleged site. During the inspection, it was observed that approximately 20,000 MT (as enquired with the representative of the unit) only of legacy waste has been bio-mined out of approximately 51,476 MT from the dumping site at Ward no.- 15. It was observed that, one bio-mining machine/ Trommel machine of capacity 500 T per shift has been installed on-site, but it was non-operational during the inspection. As informed by Sri P K Barik, Jr. Sanitation Expert, and Sri Jayanta Kumar Mohanty of M/s Ananta Balia Traders (3rd party/ Tender winner) the machine was installed in April 2024 and after bio- mining certain quantity up to July 2024, it was stopped due to some funding issues. To date, a huge quantity of legacy waste is left to be bio-mined.

The Municipality has installed 03 nos. of wealth centers at various locations of the Municipality, each having 01 no. Micro Composting Centre (MCC) of 5 TPD capacity for wet waste and 01 no. of Material Recovery Facility (MRF) of capacity 10 TPD for dry waste.

Para 26- (iv) The Biomedical waste transported to Common Bio-Medical Waste Treatment Facility (CBMWTF) at Amasranga, Sundargarh shall comply with the directions of siting criteria for such sites.

Observations- All the Govt. and private HCFs have been directed by the Directorate of Public Health, Govt of Odisha vide letter no.- 7154 dt.22.12.2022 to utilize the service of available CBMWTF. Hence, all Govt and registered private HCFs of Bargarh district are utilizing the services of the Common Bio-Medical Waste Treatment Facility (CBMWTF) at Amasranga, Sundargarh being operated by M/s. Mediad Marketing Services. Overall management practice of Bio medical waste generated from the Health Care facilities operating in the Municipality area is observed to be as per the provisions of the rule.

Para 27- Till complete remediation of the legacy waste at the present dump site of 51,476 MT is achieved the present dumpsite shall be secured by a boundary wall construction of which will be completed within a period of two months.

Observations- As observed during the inspection, the dump site is secured by a boundary wall of approximately 15 ft height on all sides. However, a huge amount of solid waste is stored inside the dump site.

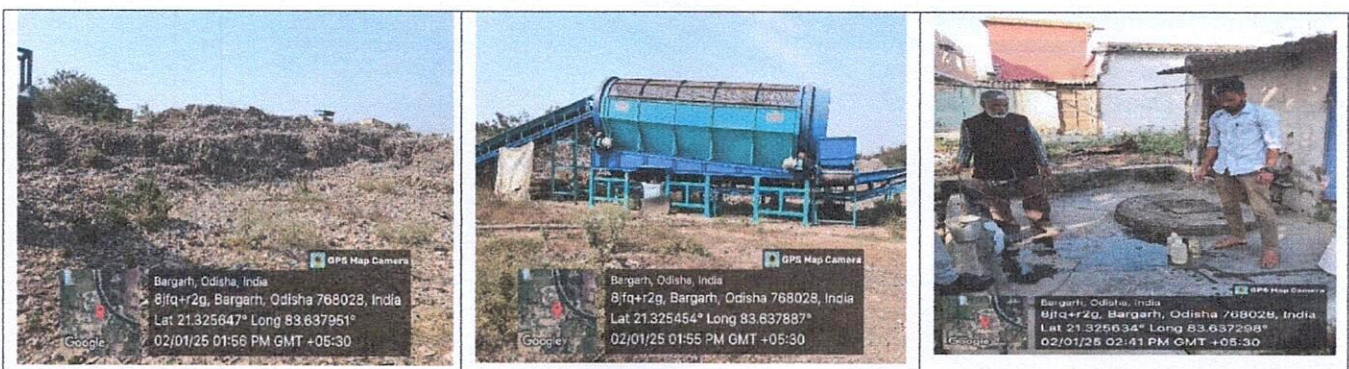
Para 28- Legacy waste dumpsites have resulted in huge damage to the environment and population in the vicinity of such dump sites which have suffered in safety, health, and comfort. To compensate them for such damage, one-third of land occupied by legacy dump sites (on reclamation) needs to be reserved for dense forest, and in the process of afforestation, Campa Funds can be utilized by the provisions of Compensatory Afforestation Fund Management and Planning Authority Act, 2016 (CAMPA Act).

Observations- No information was available with the Municipality during the inspection.

Other observations made during verification:-

1. During the inspection, groundwater sample was collected from around the alleged dump site. Also, surface water sample was collected from upstream (near Bargarh Law College) and downstream (near PHED pada at the old water intake point) of Bargarh town from Jeera River. The analysis report is enclosed for reference with regard to pH, TSS, DO, BOD, and COD. Analysis report obtained for surface water reveals that the DO and BOD do not conform to the Standards for both Class B and Class C of water. For rest parameters such as TC, FC, and other parameters, the water samples have been sent to Central Laboratory, State Pollution Control Board, Odisha, Bhubaneswar.
2. On the day of the visit, it was also observed that the unsegregated municipal solid waste was being dumped haphazardly on the bank of Jeera River.
3. It was also observed that the untreated urban wastewater was being discharged directly into the Jeera River at various points.

Some photographs taken during the visit



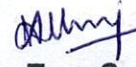
<p>Solid waste stored at dumpsite Ward no. 15</p>	<p>Waste Segregation Plant not in operation</p>	<p>Groundwater sample collected near the dumpsite</p>
		
<p>Groundwater sample collected near the dumpsite</p>	<p>Water sample collected from Upstream of Jeera River of Bargarh Municipality near Bargarh Law College</p>	<p>Water samples collected from Downstream of Jeera River of Bargarh Municipality near PHED Pada</p>



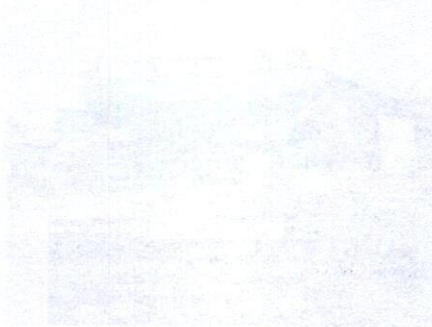
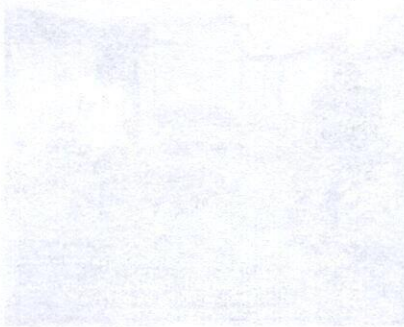
Asst. Env. Scientist
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SPC Board, Sambalpur
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OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/142/01/2024-25

Date: 06.01.2025

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s. Bargarh Municipality,
 At/PO/Dist.: Bargarh

Date of Sample Collection/ : 02.01.2025

Submitted on : 02.01.2025

Sample Collected by/ Submitted by : Smt. A.K. Minj, DES, Er. R.K.Panda, AEE &
 Sri M. Pradhan, AES

Sl. No.	Location of sampling point	pH	TSS (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)
1	Upstream of Jeera River of Bargarh Municipality near Bargarh Law College	7.1	32	4.8	2.4	14
2	Downstream of Jeera River of Bargarh Municipality near PHED pada at old water intake point	6.8	40	2.0	12	32
Tolerance limits for inland surface water subject to pollution (IS:2296-1982) for class B		6.5-8.5	-	5.0 min.	3.0 max.	-
Tolerance limits for inland surface water subject to pollution (IS:2296-1982) for class C		6.5-8.5	-	4.0 min.	3.0 max.	-

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur.

DY. ENV. SCIENTIST
 Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA

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 Sri M. Pradhan, AES

Sl. No.	Location of sampling point	pH	TSS (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)
1	Open dug well water from Sri Sabyasachi Tripathy house in N-W side of Bargarh Municipality solid waste dump site – 25 ft. from boundary	5.8	44	2.4	8	32
2	Bore well water from Sri Babulal Acharya house in N-W side of Bargarh Municipality solid waste dump site – 130 ft. from boundary	6.2	22	2.2	<1.0	8.0
3	Tube well water from East side of Bargarh Municipality solid waste dump site – 20 ft. from boundary	7.2	28	4.2	2.0	8.0
Acceptable limits - Drinking water specification: IS 10500(2012)		6.5-8.5	-	-	-	-

ANALYSED BY:

Asst. Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalour.

DY. ENV. SCIENTIST
 Deputy Environmental Scientist
 Regional Office of State Pollution
 Control Board, Sambalpur